

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No.38
CP (IB) No. 575/Chd/Hry/2019
Under Section 7 of IBC, 2016.**

In the matter of:-

Ravi Gupta

...Petitioner-Financial Creditor

Versus

Primezone Developers Pvt. Ltd.

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Manish Jain, Advocate with Ms. Divya Sharma, Advocate for the petitioner financial creditor.

It is submitted by learned counsel for the petitioner that the present matter pertains to home buyer and she wants to withdraw the present petition. In view of the orders passed in the judgment of Hon'ble Supreme Court in ***Manish Kumar Vs. Union of India (UOI) and Ors. Writ Petition (C) No. 26 of 2020 dated 19.01.2021*** and keeping in view the facts and circumstances of the case, the present petition is dismissed as withdrawn.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

Sd/-

(Harnam Singh Thakur)
Member (Judicial)

December 07, 2021
HM